

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7605/2021

(Arising out of impugned final judgment and order dated 23-06-2021 in CRLA No.7507/2018 passed by the High Court Of Judicature At Allahabad)

PIYUSH KUMAR VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

Diary No(s).30365/2022 (II)

(IA No. 168060/2022 - CONDONATION OF DELAY IN FILING, IA No.168059/2022 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 168061/2022 - EXEMPTION FROM FILING O.T.)

Date : 26-09-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Ankit Goel, AOR

Dr. Menaka Guruswamy, Sr. Adv.

Mr. Pradeep Kumar Yadav, Adv.

Mr. Vishal Thakre, Adv.

Mr. Lavkesh Bhambhani, Adv.

Mr. Utkarsh Pratap, Adv.

Mr. Harshwardhan Thakur, Adv.

Mr. Sanjeev Malhotra, AOR

For Respondent(s)

Mr. Rana Mukherjee, Sr. Adv.

Mr. Ankit Goel, AOR

Ms. Oindrila Sen, Adv.

Dr. Menaka Guruswamy, Sr. Adv.

Mr. Pradeep Kumar Yadav, Adv.

Mr. Vishal Thakre, Adv.

Mr. Lavkesh Bhambhani, Adv.

Mr. Utkarsh Pratap, Adv.

Mr. Harshwardhan Thakur, Adv.

Mr. Sanjeev Malhotra, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Delay condoned.**
- 2. Leave granted.**
- 3. Post the matters for hearing on 14.02.2024.**

**(ARJUN BISHT)
COURT MASTER (SH)**

**(PREETHI T.C.)
COURT MASTER (NSH)**